

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).7966/2014

(Arising out of impugned final judgment and order dated 02/05/2013 in SA No.507/2013 passed by the High Court of Judicature at Allahabad)

GHAZIABAD DEV. AUTHORITY

Petitioner(s)

VERSUS

DEVENDRA KUMAR & ANR

Respondent(s)

Date : 06/07/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE

HON'BLE MR. JUSTICE KURIAN JOSEPH

For Petitioner(s) Ms. Sakshi,Adv.

For Mr. Devesh Kumar,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue fresh notice to the unserved respondents by Speed Post, returnable on 31st August, 2015.

Dasti service, in addition, is permitted.

Served respondents may file counter affidavit in the meantime.

(Sarita Purohit)
Court Master

(Sneh Bala Mehra)
Assistant Registrar